



KARNATAKA LEGISLATIVE ASSEMBLY  
FIFTEENTH LEGISLATIVE ASSEMBLY  
ELEVENTH SESSION

**THE KARNATAKA LAND REVENUE (AMENDMENT) BILL, 2021**  
**(LA Bill No. 42 of 2021)**

A Bill further to amend the Karnataka Land Revenue Act, 1964.

Whereas it is expedient further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy second year of the Republic of India, as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka Land Revenue (Amendment) Act, 2021.

(2) It shall come into force at once.

**2. Amendment of section 18A.-** In the Karnataka Land Revenue Act, 1964, (Karnataka Act 12 of 1964) (hereinafter referred to as the principal Act), in section 18A, in sub-section (1), after the words, figures, letters and brackets “for the purposes of the third proviso to section 128 and of clause (c) of section 131”, the words “and such other purposes” shall be inserted.

**3. Amendment of section 128.-** In section 128 of Principal Act, in sub section (1), in the third proviso, after the words “by a Licensed Surveyor”, the words “or as prescribed” shall be inserted.

**4. Amendment of section 131.-** In section 131 of the Principal Act, in clause (c), after the words “by a Licensed Surveyor”, the words “or as prescribed” shall be inserted.

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) to provide for re-work allocation to the surveyors, licensed surveyors and other officials or officers for speedy disposal of applications in respect of podi, land conversion map, E-property etc.

Hence the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**R. ASHOKA**  
Minister for Revenue

**M.K. VISHALAKSHI**  
Secretary (I/c)  
Karnataka Legislative Assembly

**ANNEXURE****EXTRACT FROM THE KARNATAKA LAND REVENUE ACT, 1964****(Karnataka Act 12 of 1964)****XXX****XXX****XXX**

**18A. Appointment of licensed surveyors.-** (1) The Director of Survey Settlement and Land Records may, for the purposes of the third proviso to section 128 and of clause (c) of section 131, issue, with the prior approval of the State Government and subject to such conditions and restrictions and in such manner as may be prescribed, a licence to any person (hereinafter referred to as the Licensed Surveyor) possessing the prescribed qualifications and experience.

(2) The fee payable to a Licensed Surveyor shall be as may be prescribed.

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**128. Acquisitions of rights to be reported.-** (1) Any person acquiring by succession, survivorship, inheritance, partition, purchase, mortgage, gift, lease or otherwise, any right as holder, occupant, owner, mortgagee, landlord or tenant of the land or assignee of the rent or revenue thereof, shall report orally or in writing his acquisition of such right to the prescribed officer of the village within three months from the date of such acquisition, and the said officer shall at once give a written acknowledgment of the receipt of the report to the person making it:

Provided that where the person acquiring the right is a minor or otherwise disqualified, his guardian or other person having charge of his property shall make the report to the prescribed officer:

Provided further that any person acquiring a right by virtue of a registered document shall be exempted from the obligation to report to the prescribed officer:

Provided also that any person reporting under this sub-section the acquisition by him of a right in partition in respect of the land shall annex with the report a sketch showing the metes and bounds and other prescribed particulars of such land and such person shall get the sketch prepared by a licensed surveyor.

**Explanation I.-**The rights mentioned above include a mortgage without possession but do not include an easement or a charge not amounting to a

mortgage of the kind specified in section 100 of the Transfer of Property Act, 1882 (Central Act No. 4 of 1882).

**Explanation II.**- A person in whose favour a mortgage is discharged or extinguished or a lease determined acquires a right within the meaning of this section.

(2) Notwithstanding anything contained in sub-section (1), the State Government may, by notification, appoint any Revenue Officer to whom a report under sub-section (1) may be made, in which case such officer shall give a written acknowledgment of the receipt of such report to the person making it, and forward the report to the prescribed officer of the village concerned.

(3) If any person makes a report under sub-section (1) or sub-section (2),-

(a) after the period of three months but within the period of one year from the date of acquisition of the right, the report shall be received on payment of a penalty of two rupees;

(b) after a period of one year from the date of such acquisition, the report shall be received on payment of a penalty of not less than two rupees but not exceeding ten rupees, as may be ordered,-

(i) by the Tahsildar, in case the report is made under sub-section (1) to the prescribed officer, or

(ii) by the Revenue Officer, in case the report is made to such officer under sub-section (2).

(4) No document by virtue of which any person acquires a right in any land as holder, occupant, owner, mortgagee, landlord or tenant or assignee of the rent or revenue thereunder, shall be registered under the Indian Registration Act, 1908 (Central Act 12 of 1908), unless the person liable to pay the registration fee also pays to the registering authority such fees as may be prescribed for making the necessary entries in the record of rights and registers referred to in section 129; and on the registration of such a document, the registering authority shall make a report of the acquisition of the right to the prescribed officer.

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**131. Requisition of assistance in preparing maps.-** Subject to rules made in this behalf by the State Government,-

(a) any Revenue Officer or prescribed officer may for the purpose of preparing or revising any map or plan required for or in connection with any record or register under this Chapter, exercise any of the powers of a Survey Officer under section 107, except the power of assessing the cost of hired labour, and

(b) where the preparation or revision of such map is made on the application of any person, any Revenue Officer of a rank not lower than that of an Assistant Commissioner or of a Survey Officer may assess the cost of the preparation or revision of such map or plan and all contingent expenses including the cost of clerical labour and supervision, and such costs shall be recoverable from such person as an arrear or land revenue.

(c) any person while reporting acquisition by him of a right in accordance with the third proviso to sub-section (1) of section 128 or any person alienating any land that is part of the survey or sub number shall get a sketch of the said property prepared by a licensed surveyor, for the purpose of presenting the deed before the registering authority.

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